

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.6- IA/354(AHM) 2024
In
C.P.(IB)/167(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Shri Abdul Majid Farooqui

.....Respondent

Order delivered on 21/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

: Ms. Pragati Bansal, Advocate

For the F.C.

: Mr. Urvesh Gor, Advocate

ORDER

IA/354(AHM) 2024

This is an application filed under Section 60(5) of the IBC, r.w. Rule 11 NCLT Rules, 2016 by the CA Ms. Vineeta Maheshwari, RP to take the Report U/s 99 of the Applicant (produced vide Annexure-B to this application) on record of present proceedings, in the interest of justice;

Let notices be issued to the Personal Guarantor as well as to the Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Personal Guarantor as well as to the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor as well as to the Corporate Debtor may file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 13.03.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)